

CENTRAL ADMINISTRATIVE TRIBUNAL  
 GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO. 27/ 1994

MISC. PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. (O.A.)

Shri Krishna Kanta Boro APPLICANT (S)

VERSUS

Union of India & OPS RESPONDENT (S)

Mr. B.K. Sharma

ADVOCATE FOR APPLICANT (S)

Mr. P.K. Tiwari,

Mr. B. Mehta

Mr. G. Sharma,

ADVOCATE FOR RESPONDENT (S)

Addl. C.G.S.C.

OFFICE NOTE	DATE	COURT'S ORDER
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/ED No. <u>860372</u> dated <u>4.2.94</u>.</p> <p>for <u>Wm. [Signature]</u>                      By Registrar (U)</p>	<p>7.2.94</p>	<p>Heard learned counsel Mr B.K. Sharma on behalf of the applicant, Shri Krishna Kanta Boro. Perused the statement of grievances and reliefs sought for in this application. The Office Order No.117/S.II/93, communicated vide Order No.9/19/92-S.II dated 15.12.1993 (Annexure-6) restoring the post of Accountant of DMC, Tezpur from Guwahati To Tezpur alongwith the applicant, Shir K.K. Boro, Accountant, PPC, Doordarshan, Guwahati has been assailed. in this application. Learned Addl. C.G.S.C. Mr G. Sarma submits that the subject matter of this case has some link with O.A.No.73/93 and prays for two weeks time to get instructions. Time allowed as prayed for.</p> <p>List on 23.2.94 for consideration of admission and further orders..</p> <p>Heard counsel for the parties on the interim relief prayer. Mr B.K.</p>

2

OFFICE NOTE

DATE

COURT'S ORDER

7.2.94

Sharma submits to stay operation of the impugned order under Annexure-6 till admission of the application. But, Mr B. Sarma resists this prayer. In view of the facts and circumstances, we consider it just and expedient to pass the following interim order/direction:

The operation of the impugned office order No.117/S.II/93 communicated vide No.9/19/92-S.II dated New Delhi the 15.12.1993 (Annexure-6) of the Director General, Doordarshan, New Delhi is hereby stayed until further orders.

Inform all concerned.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member

.. Copy of the order may be furnished to the counsel for the parties.

By Order

*[Signature]* 7/2/94

*[Signature]*  
nkm

23-2-94

Learned Addl.C.G.S.C. Mr.A.K. Choudhury submits Addl.C.G.S.C. Mr.G. Sarma is out of Station and prays to list this case for Admission on 16th March 94 for consideration of admission.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member

Order issued under N.O.No. 578-583 dt. 17/2

*[Signature]*  
Shaw-Cause has not been filed.

lm

*[Signature]*  
22/2

*[Signature]*  
22/2

OFFICE NOTE

DATE

COURT'S ORDER

16-3-94

Counsel of the parties submit to list this case for consideration of admission on 22-4-94.

List on 22-4-94 for consideration of admission and further orders.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member

lm

~~Not to be done~~  
~~Respectfully~~

*W2*  
*16/3*

22.4.94.

List on 28.4.94 for consideration of admission as prayed by counsel of parties.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member

acs

*W3*  
*22/4*

28.4.94.

Learned counsel Mr J.L.Sarkar submits to list this case for consideration of admission after 12th of May '94.

List on 17.5.94 for consideration of admission. Counsel of other parties in the case have no objection.

Also place record of O.A.73/93.

Interim order dated 7.2.94 shall continue.

Inform all concerned.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member

acs

Order of 28.4.94 issued  
v. no. 1770-770-25.94.

*[Signature]*

O.A.27/94.

OFFICE NOTE

DATE

COURT'S ORDER

17.5.94

Heard counsel for applicant.

12-5-94

Perused statement of grievances and reliefs sought for in this application.

The learned counsel Mr. G. Sarma, Addl. C.G.S.C has filed w/statement on behalf of Respondts. at page Nos. 25-30.

This application is admitted. All the respondents have filed joint written statements through learned Addl. CGSC Mr G. Sarma contesting the case.

List on 2.6.94 for rejoinder by applicant if any.

Don

Vice-Chairman

Member

acs

1-6-94

M/27/5

Rejoinder has not been filed by the applicant.

2.6.94

Counsel of the parties are present. Case is covered vide order passed today, the 2.6.94 in O.A.73/93.

Don

List on 13.7.1994 for consideration and disposal. In the meantime applicant Shri K.K.Boro may file rejoinder if any.

pg

Vice-Chairman

Member

M/27/5

13.7.94

Learned counsel for the applicant is present. But Addl. C.G.S.C Mr G. Sarma could not come due to personal difficulty and Mr B. Mehta submits for adjournment on his behalf.

Adjourned.

List on 18.7.1994 for hearing & disposal.

-al.

Member

Vice-Chairman

pg

OFFICE NOTE

DATE

COURT'S ORDER

18.7.94

This case is disposed of vide common order recorded in O.A.73/93. Relief granted to the applicant.

26.7.94

copy of order dtd. 18.7.94 issued alongwith O.A. 73/93.

*[Handwritten signature]*

pg

*[Handwritten signature]*

Vice-Chairman

*[Handwritten signature]*  
Member

OFFICE NOTE

DATE

COURT'S ORDER